

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 11th day of September 1995.

Original Application no. 626 of 1992.

Hon'ble Mr. S. Dayal, Administrative Member.

N.C. Sharma Joshi, S/o Late Dr. B.D. Joshi, R/o 6/2 Old Power House, Lalit-put Road, Jhansi. (U.P.), now working as Supervisor B/SI (Selection grade) in the office of the C.W.E, Jhansi.

... Applicant.

C/A Sri R.K. Nigam

Versus

1. The Union of India through the Secretary, Ministry of Defence, Government of India, New Delhi.
2. The Commander Works Engineer, Head Quarters, Jhansi.

... Respondents.

C/R Sri C. S. Singh.

O R D E R (Oral)

Hon'ble Mr. S. Dayal, Member-A

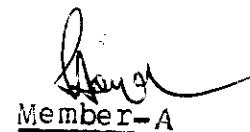
None for the applicant. Sri C.S. Singh learned counsel for the respondents. The perusal of the order sheet shows that the learned counsels for the applicant have not been representing this case with even normal expedition. Learned counsels for the applicant remained absent on 01.05.95 and 04.07.95.

2. Sri R.K. Nigam learned counsel for the applicant

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remained present on 25.07.95 and sought time to ascertain whether the case was ^{to be} conducted by him or by other counsel, none of them is present today.

Misc Appl. no. 512/95 and 1025/95 has been moved on behalf of the respondents. The Misc Appl. no. 512/95 contains a photo copy of the letter from the applicant requesting for withdrawal of this case. This case is about transfer of the applicant from a sensitive to the nonsensitive post in April 1992. The respondents wide Misc Appl. 1025/95 have shown that applicant has been posted as C.W.E., Jhansi ~~is~~ ^{on his} own request, therefore, the case is become infructuous, and ^{is} dismissed as such.


Member-A

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